

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. C.P. (IB)/263(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2024**

**NAME OF THE PARTIES:- Online Reputation Management  
Private Limited  
V/s  
Method And Madness Technology  
Private Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

Sr. Counsel, Chetan Kapadia a/w Lzafeer Ahemd and Apoorva Kulkarni appeared for the Operational Creditor. Counsel, Kriti Kalyani waives notice on behalf of the Corporate Debtor and seeks time to file Vakalatnama and reply. Let reply, if any, be filed on behalf of the Corporate Debtor within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **05.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**